

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

APPEAL No. 140 of 2011

**Dated : 27<sup>th</sup> September, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Reliance Infrastructure Limited .....Appellant (s)  
Versus**

**Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv. With  
Ms. Anjali Chandurkar & Mr. Hasan  
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1  
Mr. Avijeet Kr. Lala for Tata Power-R.6

**ORDER**

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 & Mr. Avijeet Kr. Lala takes notice on behalf of Tata Power Company Limited. Notice to be issued to the other Respondents returnable on 02.11.2011. Dasti service is permitted.

Post the matter on **02.11.2011** .

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/SS